subversive activities in North East Region. The details of complaints/cases registered by the Police are maintained at the State level.

(c) and (d) The Government has taken up the security related issues including-smuggling of arms from across the border with neighbouring countries including Myanmar and Bangladesh. They have agreed that their soil will not be allowed to be used inimical to the interest of India. Besides, the Government has also taken steps to control exfiltration/infiltration the terrorist and curbing of arms smuggling across the international border. These include strengthening of border fence along the Indo-Bangladesh, reduction of gaps between the border posts, intensified patrolling along Indo-Bangladesh border and strengthening of the BSF and equipping with modern equipments. Close vigil is also being maintained at the Indo-Myanmar border by the security forces.

Vacant police posts

- 354. DR. PRABHAKAR KORE: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that a large number of posts are lying vacant in police forces across the country;
 - (b) if so, the State-wise details of total sanctioned strength and present strength;
 - (c) whether Government has taken steps to fill the vacancies;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) As per data compiled by the Bureau of Police Research and Development (BPR&D), as on 1.01.2013, against total sanctioned strength of 22,09,027 posts of police personnel in all the States and Union Territories, 16,60,666 personnel were in position leading to a shortfall of 5,48,361 personnel, which is about 24.8% of the sanctioned posts. For State/Union Territory-wise details of sanctioned posts and vacancies is given in Annexure. [Refer to the Statement appended to Answer to USQ No. 352 (Part (a)]

(c) to (e) As 'Police' and 'Law and Order' are State subjects, falling in Entry 1 and 2 of Seventh Schedule of the Constitution of India, it is primarily the responsibility of the State Governments to ensure adequate provision of police personnel in respective States. The Central Government has been advising the States to fill up the vacancies with a view

to meet expectations of the people. Ministry of Home Affairs *vide* its Advisory dated 9th September, 2014 has advised all the States/Union Territories to initiate a time bound action plan to fill up the existing vacancies in the State Police and review the existing sanctioned strength of Police personnel at all levels. The Advisory is available on the website of Ministry of Home Affairs under the caption "PM Division" (http://mha.nic.in/policemodern).

Undertrials languishing in jails

- 355. SHRI TIRUCHI SIVA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that India is among the worst countries in the world in terms of the proportion of undertrials languishing in jails;
- (b) whether Government publishes data regarding the amount of time a person serves as an undertrial in prisons;
- (c) if not, whether Government proposes to make this data publicly available; and
 - (d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (d) As per data compiled by the National Crime Records Bureau (NCRB) at the end of 2013, out of the total population of 4,11,992 inmates, the total number of undertrial prisoners in the country was 2,78,503, which consist of 67.6% of total inmates. The National Crime Records Bureau publishes the data of undertrial prisoners by period of their detention in jails across the country. A State/UT-wise data is available in the Prison Statistics India 2013 at Table No. 6.1.

Protection to those who help road accident victims

- 356. SHRIMATI WANSUK SYIEM: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether in a landmark decision, the Supreme Court has directed Government to pass an executive order to protect Good Samaritans who rescue and rush road accident victims to hospitals, from harassment at the hands of the police;
- (b) if so, whether the interim order will be based on the detailed recommendations submitted by a court appointed expert committee;